

LPG connection of the public sector oil marketing companies in the 'safe custody' of the LPG distributor within 60 days, upon which they will be issued a "Termination Voucher" and the security deposit will be refunded to them.

(c) and (d) Such consumers can avail the domestic LPG connection again upon 'security deposit' of the same amount as mentioned in the "Termination Voucher".

**Formulation of Integrated National Policy for
alternative fuel sources**

†2309. SHRI JAI PRAKASH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government proposes to formulate an integrated national policy to promote exploration of shale gas, gas hydrate and coal methane as an alternative to check the rising prices of crude oil and its ill-effects on the financial situation;

(b) if so, by when such a policy would be announced; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) No, Sir, there is no proposal to formulate integrated national policy for exploration of shale gas, gas hydrate and Coal Bed Methane (CBM). The status on CBM, gas hydrate and shale gas is as under:—

Government has already implemented CBM Policy and has awarded 30 exploration blocks so far under the CBM Policy.

Gas Hydrate Programme is at Research and Development stage worldwide. Currently, suitable technology for commercial production of gas hydrate is not available. However, Government is pursuing National Gas Hydrate Programme with the cooperation of other countries such as USA, Germany and Japan.

Government has initiated steps for the assessment of shale gas resources in selected onland basins as well as to formulate a Shale Gas Policy. Implementation of Shale Gas Policy is dependent upon completion of resource assessment, carving out blocks and finalization of terms and conditions for exploration of shale gas in the country in consultation with all concerned Departments/Agencies.

Allocation of kerosene to Madhya Pradesh

†2310. SHRI KAPTAN SINGH SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government is not allocating kerosene as per the number of ration-card holders in Madhya Pradesh (MP);

(b) if so, the details thereof;

†Original notice of the question was received in Hindi.

- (c) whether Government has framed any policy in this regard;
- (d) if so, the details thereof;
- (e) whether Government has fixed responsibility for it; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Allocation of Public Distribution System (PDS) Kerosene to States/Union Territories (UTs) is made by the Government of India, for cooking and illumination purposes. Further distribution within the State the scale of allocation, entitlement of beneficiaries, etc. is decided by the State Government.

(c) to (f) Do not arise, in view of (a) and (b) above.

BPL list in Kerala

2311. SHRI T.K. RANGARAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that in Kerala the BPL list specifically includes deprived groups, female headed households, the fishing community, the Scheduled Castes and Scheduled Tribes;
- (b) whether Government have any plan to follow this example; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) and (c) In a Joint Statement issued on 3rd October, 2011 by Deputy Chairman, Planning Commission and Hon'ble Minister of Rural Development it is stated that the eligibility and entitlements of rural households in the country for various programmes and schemes of Ministry of Rural Development will be determined after the Socio-Economic and Caste Census, 2011 (SECC, 2011) results are available and have been analyzed.

Amendment to Land Acquisition Act of 1894

†2312. SHRI RAVI SHANKAR PRASAD:
SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Supreme Court has issued directives that there is a need to amend the Land Acquisition Act of 1894 in the present situation;

†Original notice of the question was received in Hindi.